

No. 19/XXXVI(3)/2018/92(1)/2017
 Dated Dehradun, January 05, 2018

NOTIFICATION

Miscellaneous

In pursuance of the provisions of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of 'The Sarai Act (Repeal) Bill, 2017' (Adhiniyam Sankhya 06 of 2018).

As passed by the Uttarakhand Legislative Assembly and assented to by the Governor on 03 January, 2018.

THE SARAI ACT (REPEAL) ACT, 2017

(Uttarakhand Act No. 06 of 2018)

An

Act

To repeal the Sarai Act, 1867 (Act no. 22 of 1867) in its application to the State of Uttarakhand.

(Be it enacted by the Uttarakhand Legislative Assembly in the 68th Year of the Republic of India)

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| Short title and Commencement | 1 | (1) This Act may be called the Sarai Act (Repeal) Act, 2017.
(2) It shall come into force at Once. |
| Repeal and savings | 2 | (1) On the commencement of this Act, the provisions of the Sarai Act, 1867 shall be deemed repealed to its application in the State of Uttarakhand and on such repeal, the provisions of that Act shall apply as if the provisions so repealed are the provisions of an Act.

(2) Notwithstanding such repeal, any appointment, notification, rule, order, registration, licence, certificate, notice, decision, approval, authorisation or consent made, issued or given under such law shall, if in force at the commencement of this Act, continue to be in force and have effect as if it were made, issued or given under the corresponding provisions of this Act. |

By Order,

ALOK KUMAR VERMA,
 Principal Secretary.